

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, the following items may be included in the next week's agenda:

(1) Discussion on non-availability of coal in Orissa for domestic use and also for use by the small industries due to uncalled for modifications made by the Coal Ministry by bringing tender system in the local coal sales scheme and the necessity of reverting back to the previous scheme;

(2) Discussion on the situation arising out of the non-compliance of the commitment made by the National Thermal Power Corporation for providing employment to the land oustees of its project at Kanha in Orissa as part of its rehabilitation policy.

12.12 hrs.

BUSINESS ADVISORY COMMITTEE

Fourth Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Sir, I beg to move "That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 29th August, 1996".

MR. DEPUTY-SPEAKER : The question is: "That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 29th August, 1996."

*The motion was adopted.*

[English]

MR. DEPUTY-SPEAKER : Now, the House would take up discussion under Rule 193. ...*(Interruptions)*

SHRI P.R. DASMUNSI (HOWRAH) : Sir, the management of the Shaw Wallace company should be arrested and Shri Manu Chabaria should be brought back to India from Dubai. ...*(Interruptions)*

SHRI SATYA PAL JAIN (Chandigarh) : Sir, Shri Sukhram's son is a Minister in Himachal Pradesh. So long as he holds the office of Minister CBI can not interrogate him properly. I therefore demand that his son may be dismissed from the office of the Minister. ...*(Interruptions)*

[English]

SHRI P.R. DASMUNSI : Sir, four thousand employees of M/s Shaw Wallace ...*(Interruptions)*. Shri Manu Chabaria has looted the entire country and he should be

brought back to India from Dubai ...*(Interruptions)*  
Immediate action should be taken to bring him back from Dubai ...*(Interruptions)*

SHRI NIRML KANTI CHATTERJEE (DUMDUM) : We know about M/s Shaw Wallace but it has been agreed not to have Zero Hour today. We could discuss it later on ...*(Interruptions)*

SHRI P.R. DASMUNSI : Have we agreed to that?

SHRI NIRMAL KANTI CHATTERJEE : Yes.

12.14 hrs.

DISCUSSION UNDER RULE 193

LOSS OF LIVES DUE TO HEAVY RAINS AND LANDSLIDES DURING AMARNATH YATRA IN JAMMU AND KASHMIR

[English]

MR. DEPUTY SPEAKER : Please sit down. I am requesting you to please sit down.

[Translation]

The Hon. Speaker had yesterday mentioned that there would be no ZERO HOUR. Whatever you have said about Amarnath tragedy would be replied to by the Hon. Minister.

[English]

He is replying to that.

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, yesterday it was promised ...*(Interruptions)*

SHRI P.R. DASMUNSI (Howrah) : Sir, but this matter should be taken up ...*(Interruptions)*

SHRI SRIBALLAV PANIGRAHI : Sir, we have our points ...*(Interruptions)*. That is why we should be given an opportunity to speak ...*(Interruptions)*

MR. DEPUTY-SPEAKER : I did not hear what you said. If it is related to the Amarnath Yatra then the Home Minister is replying to that.

[Translation]

SHRI CHAMAN LAL GUPTA (Udhampur) : Sir, even if you may not allow me to speak after him but I would atleast like to tell him the situation prevailing there.

[English]

SHRI SONTOSH MOHAN DEV (Silchar) : Yesterday we have heard Shri Pathak because he came from there.